

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No203  
**CP(IB)/332(AHM)2022**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Jitendra B Patel (Chief Manager)  
The Sarvodaya Sahakari Bank Ltd  
V/s  
Sharanam Sarees Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..20/01/2023**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Dhiren Dave, PCS  
For the Respondent :

**ORDER**

Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

List on 03.02.2023.

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**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**